

ACT NO. XII OF 1889.

PASSED BY THE GOVERNOR GENERAL OF INDIA IN COUNCIL.

(Received the assent of the Governor General on the 4th
September, 1889.)

An Act to amend the Indian Merchandise Marks Act, 1889.

WHEREAS it is expedient to enable Local Govern-
ments to permit piece-goods to be imported at any
time before the first day of November, 1889, without
having their length stamped thereon in standard
yards, or in standard yards and a fraction of such a
yard; It is hereby enacted as follows:—

Power for
Local Gov-
ernment to
temporarily
suspend oper-
ation of sec-
tion 18, Act
VIII, 1878,
as regards
piece-goods.

1. (1) The Local Government may in its discre-
tion, and either absolutely or subject to conditions,
declare that the provisions of section 18 of the Sea
Customs Act, 1878, as amended by section 10, sub-
section (2), of the Indian Merchandise Marks Act,
1889, shall, as regards any piece-goods mentioned in
the declaration, be deemed to be in abeyance up to,
and inclusive of, the thirty-first day of October, 1889.

VIII of
1878.
IV of 18

(2) The Local Government may delegate to a
Chief Customs-officer or other officer appointed by it
in this behalf the power conferred upon it by sub-
section (1).